

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. DA 322 of 97

Present : Hon'ble Dr. B. C. Sarma, Administrative Member
Hon'ble Mr. D. Purkayastha, Judicial Member

KISTA MAITY & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : Mr. A. Chakraborty, counsel

For the respondents : Mr. S. Chowdhury, counsel

Heard on : 18.11.97

Order on : 18.11.97

O R D E R

B. C. Sarma, A.M.

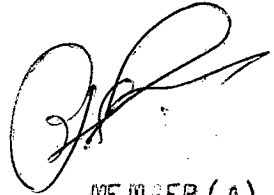
The limited dispute raised in the petition is about the non-implementation of the ^a part of the order, dated 14.8.95, issued by the respondents themselves in respect of the applicants. The applicants contend that by virtue of the said order, the applicants are entitled ^{not only} to get the arrears w.e.f. 1.4.73 but also to receive the differences of pay and allowances due and drawn from the date. The applicants are aggrieved by the fact that although the respondents have fixed their pay w.e.f. 1.4.73 as ordered, the differences of pay and allowances is not given to them. Therefore this application is filed.

2. Mr. Chowdhury, ld. counsel for the respondents submits that he does not have any instruction in the matter.

3. We have heard both the parties and also perused the records. It is unfortunate that although the ^{issued by} previous order was communicated to the respondents, no action was taken by them and the applicants had to approach the Tribunal again. We are therefore of the view that appropriate order ^{should} be passed in the matter without any further delay.

4. In view of the above, we dispose of the application at the stage of admission itself with an order that within 2 months from the date of communication of this order, the respondents ^(resp. No 3) shall make all payments as has been stipulated and to which the applicants are entitled by virtue of, the order dated 14.8.95 as set out in Annexure at page 8 & 9 of the application. No order as to cost is made. If the said payment is not made within a period of 2 months as stated herein above the respondents (particularly respondent No.3) shall pay interest at the rate of 10% per annum from the date of expiry of the said period to the date of actual payment.


MEMBER (J)


MEMBER (A)